

**Central Electricity Regulatory Commission  
New Delhi**

**Petition No. 311/TT/2022**

Subject : Petition for determination of transmission tariff from the COD to 31.3.2024 in respect of thirteen assets covered under "Transmission System for Solar Energy Zone in Rajasthan" in the Northern Region.

Date of Hearing : **26.12.2024**

Coram : Shri Jishnu Barua, Chairperson  
Shri Ramesh Babu V., Member  
Shri Harish Dudani, Member

Petitioner : Power Grid Corporation of India Limited

Respondents : Ajmer Vidyut Vitran Nigam Limited and 34 Others

Parties Present : Shri Sakie Jakharia, Advocate, NTPC  
Shri Abhyudey Kabra, Advocate, NTPC  
Shri V. C. Sekhar, PGCIL

**Record of Proceedings**

Since the order in the instant Petition, which was reserved on 29.5.2024, could not be issued prior to the Members of the Commission, who formed part of the Coram, demitting office, the matter has been re-listed for the hearing.

2. The Petitioner's representative submitted that there are calculation errors related to the notional Interest During Construction (IDC) for the 14 transmission assets associated with the instant Transmission System for the Solar Energy Zone in Rajasthan, and sought liberty to file amended documents to address these errors. The Commission acceded to the request of the Petitioner's representative.

3. After hearing the Petitioner's representative, the Commission directed the Petitioner to file the revised calculations pertaining to notional IDC, on an affidavit, within four weeks with a copy to the other side. The Commission also directed the parties to file their respective written submissions/notes, if any, within two weeks thereafter, with a copy to the other side.

4. Subject to the above, the Commission reserved the order in the matter.

**By order of the Commission**

sd/  
(T.D. Pant)  
Joint Chief (Law)

